

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 101**  
IB-49(ND)/2024

**IN THE MATTER OF:**

SWAMIH Investment Fund 1

**Vs**

Sandeep Jain

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 06.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Deeksha L. Kakar, Ms. Natasha Toli,  
Ms. Akansha Chaudhary, Advocates.

For the Respondent : Mr. Vijay Nair, Mr. Rajat Joneja Ms. Sakshi Kapoor, Advvs.

**ORDER**

It is stated by the Learned Counsel appearing for the parties that the settlement talks are going on. Therefore, the matter is adjourned to **20.02.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Shammy  
06.02.2024